

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RAMBO ENTERPRISES PRIVATE LIMITED**

## RELEVANT PARTICULARS

1.	Name of corporate debtor	<b>Rambo Enterprises Private Limited</b>
2.	Date of incorporation of corporate debtor	21.09.1994
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>U74899DL1994PTC061665</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	X-1, Loha Mandi, Naraina, South West Delhi, New Delhi, Delhi, India, 110028
6.	Insolvency commencement date in respect of corporate debtor	(16.10.2023) Order Copy was received by Interim Resolution Professional on 20.10.2023, accordingly, the Insolvency Commencement Date is considered as 20.10.2023
7.	Estimated date of closure of insolvency resolution process	(17.04.2024) (180 days from the CIRP commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name of IRP: RAJ KUMAR SONI Reg. No.: IBBI/IPA-002/IP-N01219/2022-2023/14136
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 127, Second Floor, IP Colony, Sector 30-33, Gate No. 3, Indraprastha Colony, Faridabad, Haryana-121003 E-mail:rksoni.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C-10, Lower Ground Floor, Lajpat Nagar-III, Delhi – 110024. E-mail:ramboenterprises.cirp@gmail.com
11.	Last date for submission of claims	<b>03.11.2023</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> b) N.A.

Notice is hereby given that Hon'ble National Company Law Tribunal has ordered commencement of a Corporate Insolvency Resolution Process of **M/s Rambo Enterprises Private Limited**, vide order dated 16.10.2023 which was received by the Interim Resolution Professional on 20.10.2023. Accordingly, the Insolvency Commencement Date (ICD) is considered as 20.10.2023.

The creditors of **M/s Rambo Enterprises Private Limited**, are hereby called upon to submit their claims with proof on or before 03 November 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Raj Kumar Soni

IBBI Reg. No/IPA-002/IP-N01219/2022-2023/14136

Interim Resolution Professional in the matter of

M/s Rambo Enterprises Private Limited

C-10, Lower Ground Floor, Lajpat Nagar-III, Delhi – 110024.

Email id:rksoni.ip@gmail.com,ramboenterprises.cirp@gmail.com

Mobile No. 9891969127

AFA Valid Upto 02.08.2024

Date: 22.10.2023

Place: New Delhi